Development of Backward Areas

1715. Shri Kalika Singh: Will the Minister of Flaming be pleased to state:

- (a) the amounts, if any, sanctioned by the Planning Commission outside the Plan-ceiling for development of the backward areas for each State and territory during the years 1956-57, 1957-58 and 1958-59:
- (b) the backward areas benefited by the aforesaid amounts in each State and territory; and
- (c) the criteria adopted for fixing the amounts for states and Union Territories?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Provision for backward areas in each State and Union Territory is an integral part of its Plan

(b) and (c) Do not arise

Export of Kuth Oil from Kashmir

1716, Shri P. C. Borocah: Will the Minister of Commerce and Industry be pleased to state:

- (a) whether it is a fact that Kashantr Government have approached the Central Government for the export of oil from Kuth herb to foreign countries; and
- (b) whether this has been tested to be of good quality?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) No. Sir.

(b) Does not arise

Cellulose Pulp

1717. | Shri P. K. Dec:) Shri B. C. Prodhan:

industry be pleased to state:

(a) the quantity of cellulose pulp prinduced in India and how much of M is imported; and

Will the Minister of Commerce and

(b) whether such pulp could be manufactured from the raw materials available in this country?

The Minister of Industry Manubhai Shah): (a) It is presumed that the Honourable Member has in view Rayon Grade Pulp. If so, there is no production in the country at the moment. The present total requirements of the same is 45,000 tons per year, which is entirely met from imports. One scheme for manufacturing Rayon Grade Pulp has been approved.

(b) Yes, Sir

Employees of the C.P.W.D.

1718. Shri C. L. Gupta: Will the Minister of Works, Housing and Supply be pleased to state:

- (a) whether the Central Public Works Department's work-charged staff are entitled to pension after being declared permanent;
- (b) whether their previous service 15 taken into account for the above purpose on transfer to the regular establishment: and
 - (c) if not, the reasons therefor?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Yes. Such of those permanent members of the work-charged staff who have rendered not less than 30 years' service and are either over 55 years of age or incapacitated for further service are entitled to pension on retirement.

(b) The previous service rendered on the work-charged establishment by work-charged staff who were employed in one or the other of the 35 categories of posts which have been transferred to the regular establishment, will, after their transfer to regular establishment count to the extent mentioned in the principles approved by the Government of India in the Ministry of Works, Housing and Supply letter No. 6-6-58-WCE, dated the 6th November, 1958. Workcharged staff transferred to the regu-

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